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Separate paging is given to this part in order that it may be filed as a Separate Compilation.

PART V

Bills introduced in the Gujarat Legislative Assembly

(To be translated into Gujarati and the translation to be published in the *Gujarat Government Gazette*. The date of publication to be reported.)

The following Bill is published With the consent of the Speaker given under the proviso to rule 127A of the Gujarat Legislative Assembly Rules:-

THE GUJARAT CO-OPERATIVE SOCIETIES (AMENDMENT) BILL, 2019.

GUJARAT BILL NO. 15 OF 2019.

A BILL

Further to amend the Gujarat Co-operative Societies Act, 1961.

It is hereby enacted in the Seventieth Year of the Republic of India as follows :-

1. (1) This Act may be called the Gujarat Co-operative Societies (Amendment) Act, 2019. Short title and commencement.
- (2) It Shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.
2. In the Gujarat Co-operative Societies Act, 1961, in section 74C, in sub-section (1), *clause (v)* shall be deleted. Guj. X of 1962.

Amendment of
section 74C of
Guj. X of 1962.

STATEMENT OF OBJECTS AND REASONS

The elections of the members of the committees and of the officers by the committees, of all the societies as mentioned in section 74C of the Gujarat Co-operative Societies Act, 1961 are held subject to the provisions of Chapter XI-A of the said Act.

As per section 145D of the said Act, the elections of the co-operative sugar factories are held by the Collector of the respective districts and for this purpose, certain returning officers and other officers are also appointed by the Collector. With the passage of time, the work load of the Collector has been consistently increased as the Collector is an important link between the Government and the people for implementation and administration of law and in these circumstances, he is unable to complete all the procedure for elections of such co-operative sugar factories within stipulated time. Moreover, as per the provisions of section 145E of the said Act, the expenses of the holding of such election, including the payment of travelling allowances, daily allowances and other remuneration, if any, to the persons appointed to exercise the powers and perform the duties in respect of the election, are to be borne by the co-operative sugar factories which may adversely affected to the members of such societies.

It is, therefore, considered necessary to bring, all the co-operative sugar factories, outside the purview of the provisions of section 74C. *Clause 2* of the Bill provides for the same.

This Bill seeks to amend the said Act of 1961 to achieve the aforesaid objects.

ISHWARSINH PATEL,

MEMORANDUM REGARDING DELEGATED LEGISLATION

This Bill provides for delegation of legislative power in the following respects:--

Clause 1.— Sub-clause (2) of this clause empowers the State Government to appoint, by notification in the *Official Gazette*, the date on which the Act shall come into force.

The delegation of legislative power, as aforesaid, is necessary and is of a normal character.

Dated the 18th July, 2019.

ISHWARSINH PATEL.

By order and in the name of the Government of Gujarat.

Gandhinagar,
Dated the 18th July, 2019.

K. M. LALA,
Secretary to the Government of Gujarat,
Legiaslative and Parliamentary Affairs Department.
